

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01380/2015

Date of order: 22.9.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

1. Dipal Chandra Sarkar,
Son of Late Naresh Chandra Sarkar,
Village - Taherpur, P.O. - Taherpur,
P.S. - Gazole, District - Malda,
West Bengal, Pin - 732 124.
2. Nanda Rani Sarkar,
Wife of Late Naresh Chandra Sarkar,
Village - Taherpur, P.O. - Taherpur,
P.S. - Gazole, District - Malda,
West Bengal, Pin - 732 124.

.. Applicants

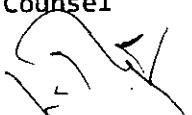
- V E R S U S -

1. Union of India,
Service through Secretary,
Department of Posts,
Ministry of Communication & IT,
Department of Posts,
New Delhi - 11.
2. Superintendent of Post Offices,
Malda Division, District - Malda,
Pin - 732 101.
3. Post Master General,
North West Bengal & Sikkim Region,
Siliguri Division,
Pin - 734 001.
4. Post Master,
Taherpur Branch Post Office,
Taherpur, District - Malda,
Pin - 732 124.

.. Respondents

For the Applicants : Mr. P.C. Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel



O R D E R (Oral)

Per Mr. G. Rajasuria, Judicial Member:

Heard Ld. Counsel for both sides at the admission stage itself.

2. This O.A. has been filed seeking the following reliefs:-

- "a) A direction upon the respondent authorities to show cause as to why the representation of the applicants dated 24th March, 2015 and 24th April, 2015 shall not be considered and disposed off in accordance to law;
- b) A direction upon the respondent authorities to show cause as to why the applicant No. 1 should not be given appointment as Gramin Dak Sevak Branch Postmaster of Taherpur Branch Post Office under compassionate grounds.
- c) Any other Writ or Writs, Order or Orders, Direction or Directions as this Learned Tribunal may deem fit and proper.
- d) Leave may be granted to file this application jointly under Rule 4(5)(a) of CAT (Procedure) Rules, 1987."

3. Ld. Counsel for the applicant would echo the cre de Coeur of his client that consequent upon the death of Naresh Chandra Sarkar, the father of the first applicant and husband of the second applicant, the second applicant applied for compassionate appointment of the first applicant and thereafter the first applicant also petitioned the respondent authorities for compassionate appointment vide Annexure A-5, but there was no response; hence this O.A.

4. The Ld. Counsel for the respondents would submit that suitable reply would be given to the applicant within a time frame. As such, the following direction is issued:-

The respondent authority concerned shall do well to see that a detailed reply is given to the representation dated 24.4.2015 (Annexure A-6) within a period of two months from the date of receipt of a copy of this order. We make it clear that we have not gone into



the merits of this case.

5. Ordered accordingly.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP